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(1998) 09 CAL CK 0060 Calcutta High Court

Case No: Civil Revisional Jurisdiction C.O. No. 606 of 1998

M/s India Steam Laundry (P) Ltd.

APPELLANT

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Sisir Kumar Deb RESPONDENT

Date of Decision: Sept. 16, 1998

Acts Referred:

• Civil Procedure Code, 1908 (CPC) - Order 14 Rule 2, Order 14 Rule 2(2), 115A, 141, 2(2)

• Constitution of India, 1950 - Article 227

• West Bengal Premises Tenancy Act, 1956 - Section 13, 17(2), 17(3), 17(4)

Citation: (1999) 1 CALLT 1

Hon'ble Judges: Dibyendu Bhusan Dutta, J

Bench: Single Bench

Advocate: Mr. Sudhis Dasgupta, Mr. Suvrankamal Mukherjee and Mr. Debasish Roy, for the Appellant; Mr. Animesh Kanti Ghosal and Mr. S.K. Bhattacharya, for the Respondent

Final Decision: Dismissed

Judgement